Mr. CHAIRMAN: Please sit down, Mr. Kureel. It is extremely bad. I allow as many supplementaries as I possibly can. When I have passed on to the next question after dozens of supplementaries, you still insist on putting another. Next question.

*208. [The questioner (Shri M. C. Shah) was absent. For answer vide col. 1570 infra.]

*209. [The questioner (Shri R. S. Khandekar) was absent. For answer vide cols. 1570-71 infra.]

CHARGE-SHEETS FOR I.C.S. OFFICERS WHO WERE SUSPENDED

- *210. SHRI ABDUL GHANI: Will the Minister of Home Affairs be pleased to state:
- (a) whether it is a fact that chargesheets were served on all those Indian Civil Service officers who were suspended during the years 1960, 1963 and 1964;
- (b) if so, whether the charge-sheets were forwarded to the Central Government by the State Governments concerned before serving them on those officers before their suspension: and
- (c) the number of the Indian Civil Service officers who were given charge-sheets before their suspension during the years mentioned in part (a) above?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) Only one Indian Civil Service officer was suspended during these three years. The articles of charge were served on him before the suspension order dated 5-4-1963.

(b) No, Sir. It is not necessary for the State Government to forward the charge-sheet to the Central Government before serving it on an officer before suspension. (c) One, Sir. There was no other case of an Indian Civil Service Officer being suspended during these three years.

هری عبدالغلی: کیا وزیر صاحب فرمائیں گے سپریم گورٹ کے فیصلہ کے مطابق که کوئی استیت گورنمنت کسی آئی - سی - ایس- آفیسر کو سسپینڈ نہیں کر سکتی - تو جب سینڈرل گورنمنت نے اس آفیسر کو سسپیند کیا تو کیا گوئی اپنی طرف سے اس کو چارج شیت دیا اور اس کا جواب لیا سسپینشن سے پہلے یا نہیں لیا -

† भी श्रब्धुल गनी: क्या वजीर साहब फ़रमायेंगे सुप्रीम कोर्ट के फ़ेसले के मृताविक कि कोई स्टेट गवर्नमेंट किसी ग्राई० मी० एम० श्रौफ़ीसर को सस्पेंड नहीं कर सकती तो जब सेन्ट्रल गवर्नमेंट ने उस श्राफ़ीसर को सस्पेंड किया तो क्या कोई श्रपनी तरफ में उसको चार्ज शीट दिया श्रौर उसका जवाब लिया सस्पैंडान से पहले या नहीं लिया ?]

श्री जयमुखलाल हाथी: अभी तक जो खल है वह वही है जो मुप्रीम कोर्ट का फेसला है कि आई० मी० एम० आफिसर को जब ससपेन्ड करना हो तब सेन्ट्रल गवर्नमेंट की मेक्शन लेनी चाहिये और सेन्ट्रल गवर्नमेंट उनके बारे में जो कुछ रिकार्ड वर्गरह होता है उसको देखकर सस्पेन्शन के लिये आईर देनी है।

شری میدالغلی: مستر چیرسهی-مهرا سوال تها که جب سپریم کورت کا فیصله آیا اور ولا فیصله یه تها...

†ृश्री श्रब्दुल ग्रनी : मिस्टर चेयथमन. मेरा सवाल था कि जब सुप्रीम कोर्ट का फ्रेसला श्राया और वह फ्रैसला यह था]

^{†[]} Hindi transliteration.

श्री सी० डी० पांडे : केंरों साहब पर ग्रायेंगे ।

شرى عبدالغنى : هان - كپرون صاحب نہیں کر سکتے تھے - یہ یونہی مجهے چهیوتے هیں - ان کو پته هونا چاھئے کہ سپریم کورت نے، ھائی کورت نے کہا کہ جتلے چارجز ھپل جس کی بنیاد پر ان پر مقدمه چالا رة سارے فالس تھے جھوٹے تھے بالكل بے ایمانی سے بنائے کئے تھے ۔ میں یوچھنا چاھتا ھوں سپریم کورٹ کے فیصلہ کے بعد جب سنتول سرکار نے ان کو سسپینت کیا تو سسیپلڈ کرنے سے پہلے انہوں نے کوئی چارج شہت دیا یا نہیں دیا -ان کا جواب لیا تو جواب کیا تھا ارر آیا سنترل گورنمنت کو تسلی هو گئی تهی کہ ان چارج شیت کے دینے کے بعد ان کو سسیهند کرنا چاهد ج

†[श्री श्रब्युल ग्रनी: हां। कैरों साहब नहीं कर सकते थे। ये यूंही मुझे छेड़ते हैं। उनको पता होना चाहिए कि सुप्रीम कोर्ट ने, हाई कोर्ट ने कहा कि जितने चार्जेज हैं जिनकी बुनियाद पर उन पर मुकदमा चला वह सारे फ़ाल्स थे, झूटे थे श्रौर बिल्कुल बेईमानी से बनाये गये थे। मैं पूछना चाहता हूं, सुप्रीम कोर्ट के फ़ैमले के बाद अब सैन्ट्रल सरकार ने उनको सस्पेंड

किया तो सस्पेंड करने से पहले उन्होंने कोई चार्जशीट दिया या नहीं दिया ? उनका जवाब लिया तो जवाब क्या था श्रौर श्राया सैन्ट्रल गवर्नमेंट को तसल्ली हो गई थी कि इन चार्ज शीट के देने के बाद उनको सस्पेंट करना चाहिए ?]

श्री सी० डी० पांडे: किसने किया?

شری مبدالغنی : سنترل گورنبلت کے کیا۔ پہلے کیا تھا استیب سرکار نے۔

†[श्री ग्रब्दुल गनी : सैन्ट्रल गवर्नमेंट ने किया। पहले किया था स्टेट सरकार ने।]

MR. CHAIRMAN: No explanation. You have to put a question.

श्री जयसुखलाल हाथी : जब इन्क्वायरी हुई तब ही चार्ज शीट दी गई।

श्री सभापति : वे पूछते हैं कि सैन्ट्रल गवर्नमेंट ने दी या स्टेट गवर्नमेंट ने ।

श्री जयसुखलाल हायी: स्टेट गवर्नमेंट ने दी।

श्री सभापतिः स्टेट गवर्नमेंट ने दी ग्रीर ग्रापने इजाजत दी ।

श्री जयसुखलाल हायी : पहले चार्जशीट देखी ग्रौर उसके बाद इजाजत दी।

شری عبدالغلی: کیا وزیر صاحب فرمائیں کے کہ جو پوزیشن انہوں نے هاوس میں لی هے کیا وہ سپریم کورت نے بھی لی هے ? چارج شیت کو نیکھ کو انہوں نے استیت گورنملت کو اجازت دی کیا اس پوزیشن کو انہوں نے سپریم کورت میں لیا تھا ?

1555

† [श्री ग्रस्तुल तनी : क्या वजीर साहब फ़रमायेंगे कि जो पोजीशन उन्होंने हाउस में नी है क्या वह सुप्रीम कोर्ट में भी ली है ? चाजंशीट को देख कर उन्होंने स्टेट गवर्नमेंट को इजाजत दी—क्या इस, पोजीशन को सुप्रीम कोर्ट में लिया था ?]

भी जयसुललाल हाची: श्रभी उन्हें जो ससर्पेशन आईर दिये गये हैं उसके बारे में उन्होंने आदिकल २२६ के श्रनुसार एक रिट पिटीशन दी है श्रीर उसकी हियरिंग ११ मई को हैं। तो मेरे ल्याल में वे सारी बातें यहां पर दौहराना म् श्रिकल होगा। It is sub judice; the matter is pendding before the Supreme Court.

SHRI BHUPESH GUPTA: Mr. Ghani has taken the name of Mr. Kairon, we can proceed with the other aspect of it.

Mr. CHAIRMAN: Others anticipated it.

Shri Bhupesh Gupta: Yes, Mr. Kairon is all right. We are having it. But we are concerned with the large aspect of the question. From what the hon. Minister has said, it appears that the suspension in such cases would be subject to the approval of the Central Government. May I know from the hon. Minister exactly at what point the State Government is supposed to consult the Central Government in the matter and whether the suspension can take effect even before the Central Government; has approved of the suspension?

Shri JA'SUKHLAL HATHI: The question cannot be effected, according to the judgment of the Supreme Court, unless the Central Government has sanctioned the suspension. That is the position. Therefore, it was that the Supreme Court held that the suspension order issued by the Punjab Government was wrong, was not 259 RS—2.

lawful, and it was therefore that they came here. The Government of India looked into the case whether it was a fit case for suspension or not and then they issued the sanction.

Shri A. D. MANI: In answer to a previous question the Minister stated that the charge-sheet was not forwarded to the Central Government Even though this charge-sheet was not forwarded to the Central Government, did the Government of India make at least a routine enquiry of the Punjab Government as to what the charges were or did they think that the sense of justice of the Punjab Government was so highly developed that such an interrogation was not necessary?

SHRI JAISUKHLAL HATHI: The charge-sheet was before the Central Government.

Mr. CHAIRMAN: He did not say that.

Shri JAISUKHLAL HATHI: I think Mr. Mani is not clear. The charge-sheet which was issued to him much earlier was already on the record; the Central Government had a look at it. It is not that it was not before the Government.

श्री जगत नारायण : क्या वजीर साहब बतलायेंगे कि जब सुप्रीम कोर्ट का फैसला पंजाब गवर्नमेंट के खिलाफ ही गया कि उन्होंने उनका हक तसलीम किया तो क्या सेन्ट्रल गवर्नमेंट इस फैसले के बाद कोर्ट एक्शन लेने की बात सोच रही है ?

भी जयसुक्लाल हाथी: जो स्प्रीम कोर्ट का फैसला हुआ था वह कोई केस के खिलाफ नहीं हुआ था। जो फ़ैसला हुआ वह

The validity of the order of suspension is in the jurisdiction of the Punjab Government but to sanction or to issue the order of suspension without

the sanction of the Central Government, that was held wrong and therefore we looked into the matter.

SHRI BHUPESH GUPTA: Is it not a fact that as a result of this irregularity on the part of the Punjab Government the Punjab Government would now have to pay the salaries and other allowances to this officer for the entire period of suspension for the time of suspension by the Government, up to the Supreme judgment? May I know the amount involved and whether the Government has sought an explanation from the State Government as to why it should have taken such a step which has meant such a loss to the exchequer?

Shri JAISUKHLAL HATHI: It was a question of the interpretation of that rule. The Punjab Government thought that it had the power to suspend the officer concerned. The Supreme Court held that that issue was not correct, that this should have been done by the Central Government. Now, after this Supreme Court judgment, of course, they had issued an order of reinstatement.

شری پہارے لال کرہل ددطالب، ؛ میں یہ جاننا چاھتا ھوں کہ گورت کے فیصلہ کے بعد جب سلٹول گورنمنت نے ان کو سسپینڈ کیا تو پرانے جارچ شہت یو کیا یا نئے یو کہا ۔?

†[श्री प्यारेलाल कुरील 'तालिक' :
मैं यह जानना चाहता हूं कि कोर्ट के फैसले के
बाद जब सैन्ट्रन गवर्नमेंट ने उनको सस्पेंड
किया तो पुराने चार्ज शोट पर किया या नये
पर किया?]

श्री सभापति : ससपेन्ड नहीं किया गया बल्कि ससपेन्ड करने की इजाजन दी गई।

شری پیارے لال کویل دوطالب، :
کھا انہیں سسپینڈ کرنے کے لگے نیّہ
چارج شبت کے مطابق اجازت دی گئی
تھی یا پرانے چارج شیمت کے مطابق ھی
انہیں سسپینڈ کیا گیا ?

†[भी प्यारेलाल कुरील 'तालिय' : क्या उन्हें सस्पेंड करने के लिये नये चार्जगीट के मुताबिक इजाजत दी गई थी या पुराने चार्जगीट के मुताबिक ही उन्हें सस्पेंड किया गया ?]

SHRI BHUPESH GUPTA: I want to know the amount.

(Several hon. Members stood up)

MR. CHAIRMAN: Let Mr. Kureel's question be answered.

Shri JAISUKHLAL HATHI: It was on the basis of the old charges and other material that the Central Gov-rernment obtained.

Shri A. M. TARIQ: Is it not a fact that in view of the treatment that this ICS officer got in Punjab some of the ICS officers at the Centre preferred to resign than to go to Punjab?

Shri JAISUKHLAL HATHI: I think it is a general question, i will not be in a position to answer it.

Shri M. R. SHERVANI: May I know whether after the Supreme Court's judgment, it is the intention of the Government to change the procedure for the IAS and IPC officers or whether they can still be suspended by the State Government?

Shri JAISUKHLAL HATHI: The procedure is already there that in the case of an ICS officer, the State Government cannot suspend him, unless the sanction of the Central Government is obtained. That is already there.

SHRI M. R. SHERVANI: My question is not answered. I asked . .

(Interruptions.)

Shri DAHYABHAI V. PATEL: The latter part of Mr. Gupta's question about how much extra amount was involved as a result of this wrong suspension order has not been clarified. Will the hon, Minister please tell us the amount involved?

SHRI JAISUKHLAL HATHI: 'I am sorry that I have not got the information. I would require notice.

SHRI SYED MAHMUD: I want to know from the hon. Minister whether the sanction accorded by the Central Government was with retrospective effect?

SHRI BHUPESH GUPTA: How can it be?

Shri JAISUKHLAL HATHI: The sanction was issued on 8th February, 1964 and they have reinstated him from the date of the Supremo Court's judgment so that it means that it is retrospective.

SHRI BHUPESH GUPTA: What about the salary amount?

Mr. CHAIRMAN: Next question.

BLACK-MARKETING OF PETROL IN HIMACHAL PRADESH

*211. SHRI SHIVA NAND RAMAUL: Will the Minister of Home Afrairs be pleased to state:

(a) whether it is a fact, as reported in the Press, that the Special Police Establishment recently registered a case of blackmarketing of thousands of litres of petrol against some persons serving in the Himachai Pradesh Administration; and

(b) if so, what is the result of investigations into this matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) No case of black-marketing of petrol has been registered by the Special Police Establishment. However, one case relating to alleged misappropriation of petrol and diesel oil by some officials of P.W.D. of Himachal Pradesh Administration has been registered.

(b) The case is still under investigation.

श्री विमलकुमार मन्नालालजी चौरिष्ट्या : क्या श्रीमान यह बतलायेगे कि यह इन्बॅस्टी-गेशन कब सं प्रारम्भ हुया ?

SHRI JAISUKHLAL HATHI: It was started on the 9th December, 1963.

श्री विमलकुमार मन्नालालजी चौरड़िया:
ग्रमी जवाब में बतलाया गया कि
इन्बैस्टीग़ेशन के परिणामस्वरूप कुछ लोग
पकड़े गये। तो मैं श्रीमान से यह जानना
चाहता हूं कि उनके खिलाफ कोई केंस पाया
गया या नहीं? ग्रगर पाया गया तो उनके ।
खिलाफ कोई कार्यवाही की गई या नहीं?

Shri G. MURAHARI: I would like to know from the Minister whether any cases of blackmarketing in other-commodities like sugar have been instituted by the Himachal Pradesh Administration because only yester-day I was in Simla and there was no sugar available and even the off-season quota was cut and all the hotels there have threatened to serve the Ministers and Government officials tea without sugar.

MR. CHAIRMAN: How does this sugar come out of petrol?